

Susminder Singh  
19.11.2001

vs. Maj.Gen.Rana S.K.Kapoor  
Chief Engineer, Central Command,  
M.E.S, Lucknow.

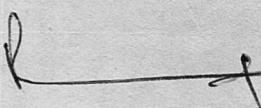
HON.MR.JUSTICE R.R.K.TRIVEDI, V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

We have heard Shri K.K. Mishra counsel for the applicant.

By this application u/s 17 of the A.T.Act 1985 the applicant has prayed that respondents may be punished for committing contempt of this Tribunal. The grievance is that the order dated 30.3.2001 passed in OA 733/98 has not been complied with. It appears that the respondents in pursuance of the order of this Tribunal, passed <sup>an order</sup> on 10.7.2001(Annexure 14) and has given detailed reasons for which the request of the applicant for compassionate appointment cannot be accepted. In the circumstances, we are of the view that no case of contempt is made out. However, if the applicant ~~is~~ not satisfied with the reasons indicated in the order, he may challenge the order. The contempt application is dismissed. No order as to costs.

  
MEMBER(A)

  
VICE CHAIRMAN